

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-48/2022/257 /A

From :- Smti Jayashree Bora,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Kalyanjit Saikia,
Member, MACT, Nagaon.

Dated Guwahati, the 20th January, 2025.

Sub:- **Earned leave.**

Ref:- Your letter No. MACT/N/56 Dated 07.01.2025.

Sir,

With reference to the above, I am directed to inform you that you have been granted **9 (nine) days earned leave w.e.f. 16.01.2025 to 24.01.2025, along with station leave permission from the evening of 10.01.2025 till the morning of 27.01.2025** (prefixing 11.01.2025 to 15.01.2025; suffixing 25.01.2025 and 26.01.2025), subject to the submission of his Leave Admissibility Report from the Office of the Accountant General (A&E), Assam. Further, you are asked to hand over the charge of your Court and Office to the District & Sessions Judge, Nagaon and in his absence, to the next senior most Judicial Officer available at the station.

Yours faithfully,

sd/-

JT. REGISTRAR (VIGILANCE)

Memo No.HC.VII-48/2022/ 257 - 260 /A, dated , 20-01-2025
Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. Copy of the application in prescribed format is sent herewith.
2. The District & Sessions Judge, Nagaon.
3. The Project Manager, Gauhati High Court.


JT. REGISTRAR (VIGILANCE)